

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

C.P.(IB)870/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **L&T FINANCE LIMITED V/s MR. VINOD**
CHATURVEDI

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Ms. Grishma Dalvi, Ld. Counsel for the Petitioner, Mr. Avinash Khanolkar, Ld. Counsel for the Resolution Professional and Mr. Aditya Ajgaonkar, Ld. Counsel for the Respondent/Personal Guarantor are present.
- 2) Ld. Counsel for the Respondent submits that a copy of the Company Petition has not yet been served upon them; however, Counsel for the Financial Creditor informs this Bench that copy has already been served upon them and Affidavit to that effect has also been placed on record. These submissions are noted.
- 3) This Bench directs the Petitioner herein to serve a copy of the present Company Petition upon the Respondent, Personal Guarantor, so that they

can peruse the same and advance their submissions on the next date of hearing.

- 4) Ld. Counsel for the Respondent acknowledges the receipt of the Copy of the Report which is stated to have been filed by the Resolution Professional.
- 5) Needless to say, Respondent shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy to the other side well in advance.
- 6) Stand over to 23.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare